

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.248/2013**

**New Delhi, this the 27<sup>th</sup> day of July, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Shri Dalel Singh  
S/o Shri Kanwal Singh  
R/o WZ 3A, Palam Village  
Near Shiv Mandir  
New Delhi – 110 045.

.... Applicant

(By Advocate:Shri Anil Mittal)

VERSUS

Delhi Jal Board  
Govt. of NCT of Delhi  
Varunalya Phase-II  
Jhandewalan, New Delhi  
(through its Director)

.... Respondent.

(By Advocate:None)

**ORDER (ORAL)**

Heard the learned counsel for the applicant. None for the respondents.

2. The Division Bench comprising of Hon'ble Mr. P.K.Basu, Member (A) and Hon'ble Dr. Brahm Avtar Agrawal, Member (J) while pronouncing the order in O.A. No.248/2013 on 19.04.2017, though expressed the same view with regard to dismissal of the OA, however, Hon'ble Member (A) dismissed the OA without any observation and Hon'ble Member (J) though also dismissed the OA however with an observation that the applicant shall be at liberty to initiate appropriate proceedings, if he still feels aggrieved after having exhausted all the remedies available to him, keeping in view the fact that the applicant has not availed the statutory appeal against the impugned

penalty order. In view of the same, the matter is referred to this bench for 3<sup>rd</sup> member reference.

3. In the circumstances, I agree with the view expressed by the learned Hon'ble Member (J), and accordingly, the OA is dismissed, however, with liberty to the applicant to initiate appropriate proceedings, if he is still aggrieved after exhausting all the remedies available to him, in accordance with law.

**(V. Ajay Kumar)  
Member (J)**

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